(b) whether the Union Government has any control or supervision over the administration of these railways;

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(c) whether there is any legal or constitutional disability to acquire these lines;

(d) whether there is any share of the Government of India in any of these lines; and

(e) what is the value of the entire property owned by these railways?

THE DEPUTY MINISTER FOR RAIL-WAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) A statement is laid on the Table of the Council giving the information asked for. [See Appendix IV, Annexure No. 197.]

(b) Government exercise on all private railway lines general supervision and control as laid down in the Indian Railways Act and, in addition, financial control in respect of lines in which Government have financial interest in any shape or form.

(c) In respect of lines mentioned in Part B of the statement, the Central Government have no power to acquire them as the right of purchase vests in Local Bodies in accordance with contracts subsisting between them and the Railway Companies. In the case of lines mentioned in Part A, the Central Government have the right to acquire them in accordance with the terms of the respective contracts.

(d) Yes. the information is given in the statement.

(e) The total capital at charge of these privately owned Railways is Rs. 734 lakhs approximately.

B.C.G. VACCINATION

132. SHRI M. VALIULLA: Will the Minister for HEALTH be pleased to lay a statement on the Table of the Ccuncil showinf

(a) the number of persons B.C.G. vaccinated in India in the year 1952 and in 1953 up to the end of February;

(b) the number of persons who. have been B.C.G. vaccinated twice;

(c) the number of (i) foreign experts, and (ii) Indian doctors who are connected with the B.C.G. vaccination work in India;

(d) the number of years for which the effect of this vaccination lasts; and

(e) the names of the other countries which have taken *to* B.C.G. vaccination?

THE DEPUTY MINISTER FOR HEALTH (SHRTMATI M. CHANDRA-SEKHAR): (a) to (c). A statement is laid on the Table of the Council. [See Appendix IV, Annexure No. 198.]

PAPER LAID ON THE TABLE

REPORT OF THE ALL-INDIA BAR COMMITTEE

THE DEPUTY MINISTER FOR-FOOD AND AGRICULTURE (SHRI M. V. KRISHNAPPA) : Sir, on behalf of Shri C. C. Biswas, I beg to lay on the Table a copy of the Report of the All-India Bar Committee. [Placed in Library. *See* No. IVC2(892).]

RETRENCHMENT OF DEFENCE-DEPARTMENT EMPLOYEES

SHRI S. N. MAZUMDAR (West Ben gal): Sir, I have sent a Short Notice Question in connection with the pro posed retrenchment of a number of Defence Department employees. I have been informed that the Defence Ministry has declined to answer it as a Short Notice Question but I wish to submit that the proposed retrenchment is going to take effect from the 15th May next. May I request you to

MR. DEPUTY CHAIRMAN: I shall look into it.